

Central Administrative Tribunal, Principal Bench (2)

Original Application No. 2371 of 2002
M.A. Nos. 2135, 2253 & 2254/2002

New Delhi, this the 31st day of October, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Dr. R.C. Agrawal
S/o Shri C.L. Agrawal,
R/o M-15, Andrews Ganj Exten.,
New Delhi-49

....Applicant

(By Advocate: Shri Jog Singh)

Versus

1. U.O.I. (Through Secretary
Department of Culture),
M/o Tourism and Culture,
Govt. of India,
Shastri Bhawan, New Delhi

2. Smt. Kasturi Gupta Menon,
Director General,
Archaeological Survey of India,
Janpath, New Delhi.

3. The Director General and Vice-Chancellor,
National Museum Institute of
History of Art,
Conservation & Museology,
National Museum,
Janpath, New Delhi

.... Respondents

(By Advocate: Shri A.D.N. Rao, for respondent no. 1
Shri R.N. Singh, for respondent no. 2
Shri Shiv Ram, for respondent no. 3)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submission, it was pointed that this Tribunal does not have the jurisdiction pertaining to respondent no. 3 (Director General, National Museum Institute of History of Art), which is a deemed University. Keeping in view the said contention, learned counsel for the applicant does not press the present application and states that he would be filing the

(Signature)

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necessary application in the appropriate court.

2. Without expressing any opinion on the merits of the case, the O.A. is dismissed as withdrawn.


(S.A.T. Rizvi)

Member(A)


(V.S. Aggarwal)

Chairman

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